

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 121**  
**CP No. 78(ND)/2016**

**IN THE MATTER OF:**

Bahl Paper Mills Ltd. & Ors.  
Vs.

.... Applicant/petitioners

M/s. Manila Resorts Pvt. Ltd. & Ors.

.... Respondents

**Order under Sections 397/398 of the Companies Act**

**Order delivered on 24.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant: Mr. Anand Chibber, Sr. Adv. with Mr. Rakesh Kumar, Ms. Chetna Bisht, Mr. Heitish Raj Singh, Advs.  
For the Respondent: Mr. Peeyoosh Kalra & Mr. L.S. Aimol, Advs. for R-1

**ORDER**

**CA-84(PB)/2019:-**

Although this application was ordered to be taken up with the main case as is evident from the reading of order dated 16.01.2019 however, during the course of hearing of the main petition, the application has been again pressed by the counsel for the applicant seeking impleadment of the applicant as a party respondent. We allow the impleadment of Sangunity Exim India Ltd. as a party respondent no. 16. A copy of the petition shall be supplied to the counsel for the applicant-respondent no. 16.

The application stands disposed of.

Reply to the main petition be filed within two weeks with a copy in advance to the counsel for the petitioner.





Rejoinder, if any, be filed within one week thereafter with a copy  
in advance to the counsel opposite.

List for arguments on 17.07.2019.

Sd/-

(M. M. KUMAR)  
PRESIDENT

Sd/-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)

24.05.2019.  
Aarti Makker